

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.990
ANSWERED ON FRIDAY, THE 21ST JULY, 2017
ASHADHA 30, 1939 (SAKA)**

SFIO

QUESTION

990. SHRI HARINARAYAN RAJBHAR:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether the experts in the Serious Fraud Investigation Office (SFIO) are appointed only on deputation basis and if so, the details thereof;
- (b) whether the Government has felt any need for appointing regular employees in the SFIO; and
- (c) if so, the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE

(SHRI ARJUN RAM MEGHWAL)

IN THE MINISTRY OF CORPORATE AFFAIRS

(श्री अर्जुन राम मेघवाल)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (c) : Recruitment Rules (RRs) for total seven (07) categories of post in SFIO have been modified to include the provision of 'Direct Recruitment' in the Method of Recruitment.
